

MR. SPEAKER: Not allowed. Nothing to be recorded without my permission.

(Interruptions)\*

MR. SPEAKER: You know we will discuss it. You know that the Demands of the Ministry are coming up again tomorrow, and we will discuss them. Don't take up the time of the House like this.

Mr. Shastri, this is not the way. You are an experienced Member of the House. Please sit down. Please, order. Sit down now (Interruptions)\*

SHRI NIREN GHOSH (Dum Dum): I have a point of order.

MR. SPEAKER: No point of order. (Interruptions): Mr. Ghosh, you should be patient enough.

इतना गुस्सा करने से बुरा हो जात है। क्यों गुस्सा कर रहे है।

(Interruptions)\*

MR. SPEAKER: You did not take the opportunity then. What can I do? Yes, Mr. Ghosh?

SHRI NIREN GHOSH: Under Rule 222 I gave notice of a privilege motion. Then you wanted me to give notice under some other rule. That procedure has also been exhausted. Where does the matter stand now? You should inform the House.

MR. SPEAKER: If you have given notice, then it would have been sent.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

POLICE FORCES (RESTRICTION OF RIGHTS) AMENDMENT RULES, 1980 AND CENTRAL INDUSTRIAL SECURITY FORCE (AMENDMENT) RULES, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI YOGENDRA MAKWANA): I beg to lay on the Table:

(1) A copy of the Police-Forces (Restriction of Rights) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 679 in Gazette of India dated the 28th June, 1980, under subsection (2) of section 6 of the Police-Forces (Restriction of Rights) Act, 1966. [Placed in Library. See No. LT-1074/80].

(2) A copy of the Central Industrial Security Force (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 544 in Gazette of India dated the 17th May, 1980, under subsection (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-1075/80].

DETAILED DEMANDS FOR GRANTS, 1980-81 OF DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF SPACE.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): I beg to lay on the Table:

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1980-81. [Placed in Library. See No. LT-1076/80]

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1980-81. [Placed in Library. See No. LT-1077/80].

DETAILED DEMANDS FOR GRANTS, 1980-81 OF THE MINISTRY OF INDUSTRY.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of

Industry for 1980-81. [Placed in Library. See No. LT-1078/80].

**NOTIFICATIONS UNDER CUSTOMS ACT, 1962.**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:

(1) G.S.R. 398(E) published in Gazette of India dated the 8th July, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice versa*.

(2) G.S.R. 404(E) and 405(E) published in Gazette of India dated the 11th July, 1980 together with an explanatory memorandum exempting films, when imported for use only for restricted archival study or record and reference purposes, from the whole of basic, additional and auxiliary duties of customs leviable thereon. [Placed in Library. See No. LT-1079/80].

**DETAILED DEMANDS FOR GRANTS, 1980-81 OF DEPARTMENT OF SCIENCE AND TECHNOLOGY.**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY AND SPACE (SHRI VIJAY N. PATIL):** I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Science and Technology for 1980-81. [Placed in Library. See No. LT-1080/80].

12.12 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**SERIOUS DISLOCATION AND DISRUPTION IN TELECOM SERVICES.**

**SHRI R. L. BHATIA (Amritsar):** I call the attention of the Minister of Communications to the following matter of urgent public importance and request that he may make a statement thereon:—

“The reported extreme inconvenience caused to the people of the country in general, North-Western and Delhi Circles in particular, on account of the serious dislocation and disruption in telecom services, particularly the telephone services both local and trunk.”

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON):** Recent heavy rains in Delhi and some other parts of the country have no doubt resulted in several faults in the underground cable net work, but it cannot be said that there is any serious disruption in telecom. services. The house is aware that underground cables though protected by lead sheath, steel taps and a layer of warning bricks get damaged by other civic authorities engaged in road digging operations to provide various services. The damages which affect only the protective layer do not show up as faults during the dry weather and therefore, go unnoticed. Such damages get accumulated and with the first showers of the monsoon, water enters at the ruptured points and affects the electrical properties of the wires. As a result a large number of faults are thrown up suddenly. The telephone department anticipating this contingency, in fact, prepares itself for this problem a couple of months in advance. Pre-monsoon meetings are held and all the resources, both men and material, available with a Telephone District are harnessed to face this major maintenance problem. There are set instructions and procedures on the subject of pre-monsoon preparations to take care of such serious breakdowns. The department works round the clock to clear the faults during these periods. The